

ACT No. XXXVI OF 1923.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the
3rd August, 1923.)

An Act further to amend the Indian Paper Currency Act, 1923.

X of 1923. **W**HEREAS it is expedient further to amend the
Indian Paper Currency Act, 1923; It is hereby
enacted as follows:—

1. This Act may be called the Indian Paper Short title.
Currency (Amendment) Act, 1923.

X of 1923. 2. To clause (a) of sub-section (8) of section 18 Amendment
of section 18,
Act X of
1923.
of the Indian Paper Currency Act, 1923 (hereinafter
referred to as the said Act), after the word
“purchased” the following words shall be added,
namely:—

“or, in the case of bullion obtained by melting
down silver coin issued under the author-
ity of the Governor General in Council,
at the rate of one rupee for 165 grains
troy of fine silver.”

3. To sub-section (3) of section 19 of the said Amendment
of section 19.
Act X of
1923.
Act the following *Explanation* shall be added,
namely:—

“*Explanation.*—For the purposes of this sub-
section, the sum expended in the purchase
of silver bullion obtained by melting down
silver coin issued under the authority of
the Governor General in Council shall be
deemed to be the value of the bullion
calculated at the rate of one rupee for
165 grains troy of fine silver.”

4. In section 20 of the said Act, for the word Amendment
of section
20, Act X of
1923.
“fifty” the words “one hundred and twenty”
shall be substituted.

[Price one anna.]